

MINUTES OF THE MEETING OF DISTRICT LEVEL
MONITORING COMMITTEE, PALAMAU HELD ON 30.07.2021
AT 04.30 PM IN THE CHAMBER OF THE PRINCIPAL
DISTRICT & SESSIONS JUDGE, PALAMAU

Meeting of the District Level Monitoring Committee, Palamau was held on 30.07.2021 at 4.30PM under the Chairmanship of Sri Pradip Kumar Choubey, Principal District & Sessions Judge, Palamau in his chamber.

The meeting was attended by the Deputy Commissioner, Palamau, the Superintendent of Police, Palamau, the Chief Judicial Magistrate, Palamau, Civil Surgeon, Palamau and the Public Prosecutor, Palamau.

The following Agenda were fixed for discussion in the meeting:-

1. Non receiving of F.I.R. of cases which have been sent u/s 156(3), Cr.P.C.
2. Pending investigation of old cases till 2010.
3. Appearance of I.Os., doctors and other official and non official witnesses.
4. Submission of Prosecution Report in Forest Cases/Excise Cases.
5. Services of summons and execution of warrants against accused, witnesses
6. Construction/setting up a centre for evidence of vulnerable witnesses.
7. Installation of 4G Jammer in Central Jail, Daltonganj.
8. Changing the door of Administrative office.
9. Implementation of the video conferencing rule (Remote Point Centre)
10. Any other Agenda may be raised with the permission of the Chairman.

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Agenda No.1 non receipt of FIR of cases sent to the police station u/s 156(3) was discussed. In this regard list of 180 cases pending for institution of FIR received from different courts of this judgship was made over to the Superintendent of Police with request to direct the concerned Police Officials to take necessary steps for institution of F.I.R. at the earliest. The Superintendent of Police assured the committee that he will look into the matter and will give necessary direction to the concerned Police officials.

Agenda No. 2 Pending investigation of old cases till 2010 was discussed .

In this regard the Committee was apprised by the Chief Judicial Magistrate that as per list received from different courts of this judgship there are altogether 177 cases pending for submission of final form. The said list was made over to the Superintendent of Police with request to direct the concerned Police Officials to take necessary steps for submission of final form as early as possible. The Superintendent of Police assured the committee that he will look into the matter and will give necessary direction to the concerned Police officials.

List received from the court of Railway Judicial Magistrate, Daltonganj shows that 12 cases are pending for submission of final form in his court. In this regard Head Clerk was directed to send the said list to the S.P. Rail, Dhanbad with a request to ensure submission of final form in those cases.

Agenda No.3 Appearance of I.O.s Doctors and other official and non official witnesses was taken up. List of 436 doctors obtained from different court whose evidence is required in the pending cases was made over to the Civil Surgeon with a request to ensure their appearance. In turn the Civil Surgeon, Palamau ensured the committee that he will look into the matter and will take all steps for appearance of doctors for evidence in pending cases.

So far appearance of Investigating Officers is concern a list of 177 Investigating Officers obtained from different courts of the judgship was made over to the Superintendent of Police who assured the

Committee that he will take necessary steps for ensuring appearance of the investigating officers for their evidence in the cases concerned in time.

The report submitted by the office of the Superintendent of Police shows that in the month of June 2021 altogether 38 official witnesses were produced before different courts.

Agenda No.4 Submission of Prosecution report in Forest & Excise Cases were taken up. List of cases pending for submission of prosecution report in forest as well as excise cases show that altogether there are 370 forest cases and 241 excise cases pending in the judgeship for submission of prosecution reports. In this regard Head Clerk was directed to send the said list to the D.F.O., Daltongnj and the Excise Superintendent respectively with request to take necessary steps for submission of prosecution report.

Agenda No. 5 Services of summons and execution of warrants against accused, witnesses was discussed. The Committee requested the Superintendent of Police, Palamau to exercise his good office to accelerate execution of warrants and processes and also to ensure timely submission of the Execution Reports of the processes issued by the Courts particularly in the cases relating to C.L.A. Act and Explosive Substances Act to which the S.P. Palamau assured the Committee that he will take necessary steps in the matter.

The report submitted by the office of the Superintendent of Police shows that all together 1226 warrants of arrest issued against accused persons were pending in the previous month, during the month 07 warrants were received and 55 warrants were executed leaving pendency of warrants for execution to 1178.

Similarly 231 warrants of arrest issued against witnesses were pending in the previous month, during the month 03 warrants were received and none of them were executed thus pendency of warrants issued against witnesses for execution is 234.

Agenda No.6 Construction/setting up a centre for evidence of vulnerable witnesses was taken up. The Committee was informed that

due to lock down in view of pandemic of COVID 19 no further progress in the matter has taken place. It was resolved that the matter will be discussed in the next meeting.

Agenda No.7 Installation of 4G Jammer in Central Jail, Daltonganj.

Matter of installation of 4G Jammer in the Central Jail, Medininagar was taken up. In this regard Head Clerk was directed to call for status report from the Superintendent, Central Jail Medininagar .

Agenda No.8 Changing of the door of Administrative office was discussed. In this regard the Registrar was directed to issue letter to the Executive Engineer, PWD (Building Division), Daltonganj for immediate action.

Agenda No.9 Implementation of High Court of Jharkhand (Video Conferencing for courts) Regulations, 2020 (Remote Point) was discussed to facilitate the video conferencing facility to the litigants, witnesses etc. appearing from remote areas of the district so that their appearance may be procured before the court without any difficulty in course of virtual trial. During discussion the Deputy Commissioner, Palamau assured the Committee that he will take necessary steps for setting up of Remote Points in suitable blocks of the district. In this regard the Superintendent of Police assured the committee that he will take steps for setting up of Remote Point in Sadar and Hariharganj Police Stations. Letter received from Superintendent, Central Jail also shows that Remote Point has been set up in the jail. The Civil Surgeon also apprised the committee that Remote Point has been set up in the Sadar Hospital.

Matter of acquisition of land for construction of Sub-divisional court at Hussainabad was raised by the Chief Judicial Magistrate. Relevant documents in this regard was perused by the committee. Which showed that earlier a piece of land at village Jharha was identified for this purpose but a Title Suit in connection with the said land was filed which is not likely to be disposed of in near future. Hence, the Deputy Commissioner was requested to take necessary steps for early acquisition of land so that intimation in this regard may be sent to the the Hon'ble Court.

No other matter of importance was placed or raised before the Committee.

The meeting ended with the vote of thanks by the Chairman.

Let a copy of the minutes be forwarded to the concerned for the needful.


(Pradip Kumar Choudhary) 21

Principal District & Sessions Judge,
Palamau, at Daltonganj.

30.07.2021


Memo No. 11-15 /Dated, Daltonganj, the 30th July, 2021

Copy forwarded to :-

- (1) The Deputy Commissioner, Palamau.
- (2) The S.P. Palamau.
- (3) The Registrar, Civil Courts, Palamau.
- (4) The P.P. Palamau
- (5) The Chief Judicial Magistrate, Palamu

Chief Judicial Magistrate,
Palamau, at Daltonganj.

Memo No. 16 dt. 30/07/21
Copy forwarded to the nodal officer, D.C.C.C.
for getting it uploaded on the website
of this judgeship.


C.J.M.
30.07.21